

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA
STARRED QUESTION NO. 386
ANSWERED ON 22ND MARCH, 2018

VOLUNTARY VEHICLE FLEET MODERNISATION PROGRAMME

*386. SHRI CH. MALLA REDDY:
SHRI S.R. VIJAYAKUMAR:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether the Government plans to come out with a policy to scrap vehicles that are more than 15 years old to curb rising vehicular pollution in the country and if so, the details thereof;
- (b) whether the Government has proposed the introduction of Voluntary Vehicle Fleet Modernisation Programme and if so, the details along with the aims and objectives thereof;
- (c) whether the Government has set up a Committee of Secretaries in this regard;
- (d) if so, the details thereof and the reasons for delay in submission of its report to the Government; and
- (e) the other steps taken/being taken by the Government to create an ecosystem to reduce emission in the country?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI MANSUKH L. MANDAVIYA)

- (a) to (e) A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) to (e) OF THE LOK SABHA
STARRED QUESTION NO. 386 ANSWERED ON 22.03.2018 ASKED BY SHRI CH.
MALLA REDDY AND SHRI S.R. VIJAYAKUMAR REGARDING **VOLUNTARY
VEHICLE FLEET MODERNISATION PROGRAMME**

(a) and (d) The Government had initially circulated a concept note on 26th May, 2016 on 'Voluntary Vehicle Fleet Modernization Programme' which proposed scrapping of old medium and heavy commercial vehicles (MHCVs) seeking stakeholders' comments. A Committee of Secretaries (CoS) was set up for consideration of Voluntary Vehicle Fleet Modernization Programme (V-VMP). A meeting of the Committee of Secretaries (CoS) was held on 09.02.2017 to discuss the Voluntary Fleet Modernization Programme, wherein it recommended that Ministry of Road Transport & Highways (MoRTH) may consider redesigning the proposed scheme for greater participation of States with partial support from the Centre. CoS suggested that the scheme may dovetail a calibrated and phased regulatory approach for capping the life of vehicles together with stricter implementation of emission norms.

Accordingly, the Ministry of Road Transport & Highways (MoRTH) prepared a revised consultation paper on the subject, which was deliberated in an inter-ministerial meeting held on 16th March 2018. Based on the inputs received from different related Departments/Ministries, it is now proposed to hold consultative meetings with OEMs and other stakeholders and thereafter place the proposal before the Cabinet for consideration.

(e) Ministry has issued notification number G.S.R. 643(E) date 19.08.2015 vide which the Mass Emission Standards for Bharat Stage-IV shall come into force all over the country in respect of four wheeled vehicles manufactured on or after the 1st April, 2017. Furthermore, this Ministry, vide notification number G.S.R. 889(E), dated 16.09.2016 has mandated mass emission standards for BS-VI throughout the country with effect from 1st April 2020 to bring down emission. Ministry has also issued notifications for alternate fuels such as bio-diesel, bio-ethanol, bio-CNG, flex fuel ethanol and flex fuel methanol in addition to retro-fitment of hybrid electric vehicles to reduce vehicular pollution.
